

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 4  
IA/467(AHM)2021  
in  
CP(IB)/149(AHM)2017

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Baroda  
V/s  
Varia Engineering work Ltd

.....Applicant

.....Respondent

**Order delivered on ..19/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Vishal Dave, Advocate along with Mr. Nipun Singhvi, Advocate.

For the Respondent :

**ORDER**

IA 467 of 2021 is filed by the Liquidator directing the respondent i.e. Superintendent of Police of CBI not to proceed against him for the act which he has done during the CIRP period as the Liquidator.

We made it clear that as per Section 233 of the IBC, the liquidator is protected against any coercive action provided his act during CIRP is a bonafide. The protection is available to the liquidator.

It is also made clear that IBBI is the only Authority to look into and inquire into any allegation against the liquidator when he acted during the discharge of his duty as the Liquidator. Making this clear, IA 467 of 2021 stands disposed of.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)